

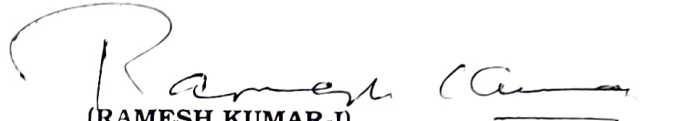
OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE,  
NORTH-EAST DISTRICT, KARKARDOOMA COURTS, DELHI.

ORDER

In partial modification of this office earlier order no. 206-213/Power/Judl./N-E/KKD/Delhi/2020 dated 10.01.2020 and in compliance of the order dated 27.10.2017 passed in W.P. (Civil) No. 2162/2015 titled as "H. V. Kumar & Ors. Vs. Delhi Treasury & Bar Council of Delhi & Ors.", **Ms. Shunali Gupta, PO-MACT**, North-East District, is hereby appointed as **Reviewing Authority** with the responsibility of reviewing, **on a monthly basis**, the amount deposited in court, their timely renewals, etc.

The Reviewing Authority is hereby requested to submit the review report to the undersigned for onward transmission to the Hon'ble High Court of Delhi.

However, any correspondence with the Principal District & Sessions Judge (H.Q.) and the Hon'ble High Court of Delhi, shall be done only through the undersigned.

  
(RAMESH KUMAR-I)  
Principal District & Sessions Judge, 3/1/22  
North-East District,  
Karkardooma Courts, Delhi

No. 2811-2818 /Power/Judl./N-E/KKD/Delhi/2022

Dated: 11 0 2022

**Copy forwarded for information and necessary action:-**

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. The Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi.
3. The Judicial Officers concerned.
4. The A.O. (Judl.) of Litigation Branch, North-East District, KKD Courts, Delhi.
5. The Website Committee, Tis Hazari Courts & Karkardooma Courts, Delhi.
6. R&I Branch to upload the same on LAYERS.
7. P.S./Reader to the undersigned.

  
Principal District & Sessions Judge, 3/1/22  
North-East District,  
Karkardooma Courts, Delhi